

**Neetu Chawla VS. CBI
Cr. Rev. No. 19/2020**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020 and 16/DHC/2020 dtd. 13.06.2020 in the presence (on screen) of Sh. Madhukar Pandey along with Ms. Rukmini, Ld. Counsel(s) for the petitioner / revisionist and Sh. V. K. Pathak, Ld. PP for CBI / respondent along with Sh. Avnish Kumar, Pairvi Officer for CBI.

29.06.2020 (At 12:00 PM)

Present: Sh. Madhukar Pandey along with Ms. Rukmini, Ld. Counsel(s) for the petitioner / revisionist.
Sh. V. K. Pathak, Ld. PP for CBI / respondent along with Sh. Avnish Kumar, Pairvi Officer for CBI.

The matter was proceeding at the stage of hearing on the present revision petition.

Part arguments heard on behalf of the petitioner / revisionist.

Ld. APP for CBI / respondent seeks some time to file reply to the grounds of the present revision petition. Time granted in the interest of justice.

As desired by Ld. Counsel for the petitioner, an advance copy of the reply be sent to him by the respondent through e-mail / electronic form atleast one day prior to the next date of hearing.

Interim order, if any to continue.

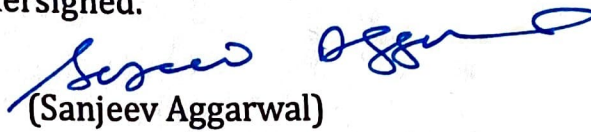
The matter is adjourned for further arguments on the present revision petition through CISCO Webex platform / video

conferencing on **09.07.2020 at 12:00 PM.**

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)

Special Judge (PC Act)(CBI)-02

Rouse Avenue District Court

New Delhi/ 29.06.2020